NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.08/(MAH)/2016 IA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017

NAME OF THE PARTIES:

Juhi Pathania

V/s.

M/s. Spectronics Instruments (India) Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

1 Amol V Salepal

Advocute

SIGNATURE

ORDER

C.P. No. 08/58/NCLT/MB/MAH/2016

- 1. None for the Respondents. Ld. Counsel Mr. Amol V. Sakpal appeared on behalf of the Petitioner. He has informed that he is unable to serve notices because it was returned with postal remark "Shifted".
- 2. The Petitioner is hereby directed to serve notice on the Respondents through all possible means and place on record the evidence of service.
- 3. Registry is also directed to issue notice to the Respondents. List this matter for hearing on 28.02.2017.

Sd/-M. K. SHRAWAT Member (Judicial)

Dated: 17th January, 2017